

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CC No. 334/2019

CBI Vs. Vikas Sabharwal and Another

02.09.2020

Present: Dr. Jyotsna Sharma, Ld. PP for CBI.

Accused Vikas Sabharwal has joined through Vide Conference

None for other accused nor has the 2nd accused joined the proceedings.

Present proceedings have been taken up through Video Conference which has been hosted by Court Reader Sh. Virender Yadav.

The matter has been taken up in terms of Order No. 26/DHC/2020 dated 30.7.2020 issued by the Hon'ble High Court of Delhi for hearing all the matters listed before the Court. The case was last taken up for hearing on 6.3.2020 after which it was posted for 12.3.2020, specifically for providing a copy of the memory card of the seized mobile phone of the accused Vikas Sabharwal, by CBI/IO to accused Vikas Sabharwal. The matter had already been listed for prosecution evidence for 24.3.2020, 1.4.2020 and 3.4.2020. The intervening date of 12.3.2020 was listed for the above stated limited purpose. Since the copy of memory card was not supplied to the accused on 12.3.2020, the matter was adjourned for 18.3.2020 for the same purpose. However, on 18.3.2020 the IO informed the Court that the seized mobile phone of accused Vikas Sabharwal infact had no slot for a memory card in view of which, after recording observations, the matter was posted for 1.4.2020 for recording of prosecution evidence. The intervening date of 24.3.2020 was cancelled in view of the advisory issued by the Hon'ble High Court of

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Delhi owing to spread of COVID 19. However, by 1.4.2020 the functioning of the Courts had been restricted due to COVID 19. Thereafter, the matter has been adjourned vide *en bloc* adjournment orders for 1.5.2020, 2.6.2020, 1.7.2020, 30.7.2020 and for today i.e. 2.9.2020.

The matter is at the stage of recording prosecution's evidence. However, since only partial physical functioning of the court has resumed, the matter is further adjourned.

Put up again on 5.10.2020 for further proceedings, to be taken up through video conference in case the regular functioning of Courts does not resume by then.

The counsel for other accused be informed about the next date fixed in the matter through electronic notice.

(AJAY GULATI)

Spl. Judge (PC Act), CBI-12

RADC/New Delhi/02.09.2020